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SLP(Crl.)... 10159 OF 2002

ITEM No.18

Court No. 3

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Crlmp. No.10159/2002 in  
Petition(s) for Special Leave to Appeal(Crl.)...../2002

(From the judgement and order dated 16/09/2002 in CRLA 950/95  
of The HIGH COURT OF MADRAS)

KALIYAPERUMAL & ANR.

Petitioner (s)

VERSUS

STATE OF TAMIL NADU

Respondent (s)

(For exemption from surrendering )

Date : 29/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. G krishnan, Sr. Adv.  
Mr. V.J. Francis, Adv.  
Mr. A Radhakrishnan, Adv.  
Mr. Jenis, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....  
.SP2

Application for exemption from surrendering is  
dismissed.

Two weeks' is granted to the petitioners to  
surrender.

List thereafter.

.SP1

Charanjit

[ Om Prakash ]  
Court Master